

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL  
BENCH, AT MUMBAI  
COMPANY SCHEME PETITION NO. 845 (MAH) OF 2017  
CONNECTED WITH  
COMPANY SCHEME APPLICATION NO. 583 (MAH) of 2017

In the matter of the Companies Act,  
2013

AND

In the matter of Petition under  
Sections 230 to 233 of the Companies  
Act, 2013 and other applicable  
provisions of the Companies Act,  
2013

AND

In the matter of Oricon Properties  
Private Limited, a company  
incorporated under the provisions of  
the Companies Act, 1956

AND

In the matter of Scheme of  
Amalgamation of Oricon Properties  
Private Limited ('the Transferor  
Company'), WITH Oricon Enterprises  
Limited ('the Transferee Company')

Oricon Properties Private Limited,  
a company incorporated under the  
Companies Act, 1956, having its  
registered office at 1076, Dr. E.  
Moses Road, Worli, Mumbai -400  
018.

....the Petitioner / Transferor Company

**CALLED FOR ADMISSION OF PETITION**

Mr. Naser Ali Rizvi a/w. Shabbir Z. Jariwala i/b. M/s. Thakore Jariwala  
& Associates, Advocates for the Petitioner

**CORAM:** Shri. B. S. V. Prakash Kumar Member (J).

Shri. V. Nallasenapathy Member (T)

**DATE:** 13<sup>th</sup> September, 2017

**MINUTES OF THE ORDER**

1. Petition admitted.
2. Petition fixed for hearing and final disposal on 4<sup>th</sup> October, 2017.
3. Learned Advocate for the Petitioner states that in pursuance of order dated this Hon'ble Tribunal dated 23<sup>rd</sup> June, 2017 passed in the Company Scheme Application No. CSA No. 583 (MAH) of 2017 the Meeting of the Equity Shareholders of the Company was held on 19<sup>th</sup> August, 2017 at 1.00 p.m. at Shri S. K. Somani Hall, Hindi Vidhya Bhavan, 79, Marine Drive, Mumbai-400 002 for the purpose of considering and if thought fit, approving with or without modification the proposed Scheme of Amalgamation between Oricon Properties Private Limited the Transferor Company with Oricon Enterprises Limited the Transferee Company and their shareholders and the Scheme was approved unanimously by the Equity Shareholders present and voting at the meeting in favour of the said proposed Scheme pursuant to Section 230 to 233 of the companies Act, 2013. The Chairman of the meeting has submitted his report stating the outcome of the meeting.
4. Learned Advocate for the Petitioner states that the Petitioner Company as per the directions of this Tribunal issued separate

individual notices to all its Secured Creditors and also Unsecured Creditors of the Petitioner Company.

5. The Learned Advocate for Petitioner further submits that the Company Scheme Petition is filed in consonance with the Sections 230 to 233 of the Companies Act, 2013 along with the order dated 23<sup>rd</sup> June, 2017 passed in Company Scheme Application No. CSA No.583 (MAH) of 2017 by this Tribunal.
6. The Learned Advocate for the petitioner further submits that as directed by this Tribunal, notices have been served upon all regulatory authorities namely, concerned Income Tax Authorities, Central Government through Regional Director, Registrar of Companies, the Official Liquidator. No representation is received by the Petitioner Company from any Regulatory Authorities.
7. At least 10 clear days before the date fixed for hearing of the Petition, Petitioner Company to publish the notice of date of hearing of Company Scheme Petition each in two newspapers, viz. "Free Press Journal" in English language and translation thereof in "Navshakti" in Marathi language, both having circulation in Mumbai.
8. Petitioner to file in the Registry an Affidavit of Service proving publication in newspapers.

Sd/-

V. Nallasenapathy  
Member (T)

Sd/-

B. S. V. Prakash Kumar  
Member (J)